

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

CA No. 74/2018, C-IV (IB)-492/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

M/s. Vaiva Metals & Alloys Pvt. Ltd. **.....Applicant**

Vs.

M/s. Sungil India Pvt. Ltd. **.....Respondent**

Order delivered on 18.09.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Ahsan Ahmad, Adv.
Mr. Rajesh Kumar Parakh, RP

For the Respondent :

ORDER

CA No. 74/2018, C-IV being the first status report filed by the IRP in pursuance of the order dated 01.06.2018 with all the corresponding documents including the details of the meetings of the financial creditors held on 25.07.2018. The said report was filed on 23.07.2018 but due to inadvertent oversight the same file was not traced and CA No. 74/2018, C-IV was not listed for acceptance of the reports. Application being the first status

report by the IRP is taken on record with all just exceptions. Let the same be placed along with the main file for further reference. CA No. 74/2018, C-IV is disposed of in terms of the above order.

— S/D —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh